

farmers has also not been found to be correct, as since 1.4.1990.93 farmers have been disbursed crop loans of Rs. 3.03 lakhs.

[English]

Ferro Scrap Nigam LTD.

14. SHRI V. SREENIVASA PRASAD: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Ferro Scrap Nigam Limited, a subsidiary of Metal Scrap Trade Corporation Limited, has been working without a Chief Executive;

(b) if so, the facts in this regard; and

(c) when the Chief Executive is likely to be appointed by the Government?

THE MINISTER OF STEEL AND MINES (SHRI ASHOKE KUMAR SEN): (a) and (b). The post of Chief Executive of Ferro Scrap Nigam Limited fell vacant in January, 1990 consequent upon the completion of the tenure of the then Managing Director. A candidate was selected against the vacancy, but he declined to take up the assignment. Action was therefore taken to select another candidate. This process was completed recently.

(c) The Chief Executive of the Company has been appointed and the order therefor was issued on 13.02.1991.

Export of Finished Leather

15. SHRI RAJAMOZHANAREDDY: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government contemplate to ban the export of finished leather in near future; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SHANTILAL PURUSHOTTAM DAS PATEL): (a) and (b). There is no proposal to ban the export of finished leather in the near future. With a view to encouraging the exports of value added products in place of the raw material, Government have issued a Notification dated 31st August, 1990 stating that with effect from 1st April, 1991, all kinds of finished leather shall be allowed for exports only under OGL No.3 of the Import & Export Policy, Volume II.

Hundred Percent Export Oriented Unit Scheme

16. SHRI PRAKASH V. PATIL: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have received any representations from the Confederation of hundred percent Export oriented Units pointing out the defects in the EOU Scheme which are adversely affecting even the approved export oriented units;

(b) if so, the suggestions given by the Confederation to improve the performance of export oriented units; and

(c) the steps taken by the Government to remove the difficulties faced by EOU's?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SHANTILAL PURUSHOTTAM DAS PATEL): (a) Confederation of 100% Export Units has been making suggestions in regard to the 100% EOU Scheme, from time to time.

(b) The suggestions, among others, relate to simplification of customs procedures and grant of full CCS to 100% EOUs, as are applicable to units in the Domestic Tariff Area.